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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(CRL) 1292/2020 & CRL.M.A. 11422/2020**

ASIF IQBAL TANHA (THROUGH PAIROKAR) Petitioner

Through Mr Siddharth Aggarwal, Advocate with
Ms Sowjhanya Shankaran, Advocate.

versus

STATE OF NCT OF DELHI & ORS. Respondents

Through Mr Vijay Aggarwal, Mr Ashul Agarwal,
Mr Barkha Rastogi, Mr Hardik Sharma,
Mr Yugant Sharma, Advocates for R3.
Mr Ravi Sharma, Mr Mohit K. Mudgal, Mr Ashish
Dixit, Advocates for R4.
Mr Arvind K. Nigam, Advocate with Ms Mamta
R. Jha, Mr Shruttima Ehersa and Mr Sakshi
Jhalani, Advocates for R5/ Google LLC.

CORAM:

HON'BLE MR. JUSTICE VIBHU BAKHRU

ORDER

% **15.10.2020**

[Hearing held through videoconferencing]

1. The counter affidavit has been filed on behalf of respondent no.1 (DCP Special Cell, New Delhi). It is stated in the said affidavit that none of the police personnel involved in the investigation have leaked out any details of the investigation. It is further stated that Delhi Police is also aggrieved by the alleged confessional statement of the petitioner being made public as that has also hampered the investigation. It is stated that a vigilance inquiry in this matter has been instituted.

2. Respondent no.3 is directed to file an affidavit clearly disclosing the source from where the alleged confessional statement of the petitioner was received, before the next date of hearing.
3. List on 19.10.2020.

VIBHU BAKHRU, J

OCTOBER 15, 2020
pkv